

IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS, DELHI

Application No. 486/2020  
State Vs. Jalees Ahmed @ Lal Batti  
FIR No. 293/14  
PS Kirti Nagar  
U/s. 302/34 IPC

02.06.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Ld. Counsel for applicant/accused.

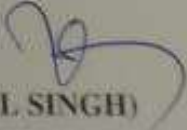
IO/ Insp: Kuldeep Singh Present.

Case file received by transfer vide order dated 30/05/2020 of Ld. ASJ -08, West District, THC, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report be called from the Jail Superintendent.

TCR be called from the concerned Court.

Put up for 03/06/2020.

  
(VISHAL SINGH)  
SPECIAL DESIGNATED  
COURT, DELHI  
ASJ-03, WEST,  
TIS HAZARI COURTS

02.06.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI

Application No. 483/2020  
State Vs. Rohit  
FIR No. 81/15  
PS Mundka  
U/s. 302/307/34 IPC &  
25/27/54/59 A. Act.

02.06.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.


Sh. Ronak Singh, Ld. Counsel for applicant/accused Rohit.

Case file received by transfer vide order dated 30/05/2020 of Ld. ASJ-08, West District, THC, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report be called from the Jail Superintendent.

TCR be called from the concerned Court.

Put up with trial court record on 08/06/2020.

  
(VISHAL SINGH)  
SPECIAL DESIGNATED  
COURT, DELHI  
ASJ-03, WEST,  
TIS HAZARI COURTS  
02.06.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS, DELHI

Application No. 482/2020  
State Vs. Rakesh Kumar  
FIR No. 162/15  
PS Ranhola  
U/s. 302/307/34147/149/ IPC

02.06.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. R.K. Bali. Ld. Counsel for applicant/accused.

Case file received by transfer vide order dated 30/05/2020 of Ld. ASJ -08, West District, THC, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report regarding no previous involvement of the accused Rakesh Kumar be called from SHO PS Ranhola.

Report be called from the Jail Superintendent.

TCR be called from the concerned Court.

Put up with trial court record on 08/06/2020.

(VISHAL SINGH)  
SPECIAL DESIGNATED  
COURT, DELHI  
ASJ-03, WEST,  
TIS HAZARI COURTS  
02.06.2020

Accd  
08/6

IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS: DELHI

Application No. /2020  
State Vs. Raman Kant  
FIR No. 538/14  
PS Moti Nagar  
U/s. 302/186/35334IPC  
&132/179 MV Act

02.06.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Anand Kumar Dwivedi, Ld. Counsel for applicant/accused Raman Kant.


IO/ Insp. Ramesh Kalsan present.

Case file received by transfer vide order dated 30/05/2020 of Ld. ASJ -08, West District, THC, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report regarding no previous involvement of the accused from SHO PS Moti Nagar be called.

TCR be called from the concerned Court.

Put up with trial court record on 03/06/2020.

  
(VISHAL SINGH)  
SPECIAL DESIGNATED  
COURT, DELHI  
ASJ-03, WEST,  
TIS HAZARI COURTS  
02.06.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03  
WEST DISTRICT, TIS HAZARI COURTS, DELHI

Application No. 181/2020  
State Vs. Shakuntala  
FIR No. 123/19  
PS Rajouri Garden  
U/s. 498A/304B/34IPC

02.06.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Sarvesh Kumar, Ld. Counsel for applicant/accused.


Case file received by transfer vide order dated 30/05/2020 of Ld. ASJ -08, West District, THC, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report regarding no previous involvement of the accused from SHO PS Rajouri Garden be called.

Report from the Jail Superintendent be called.

TCR be called from the concerned Court.

Put up for 08/06/2020.

  
(VISHAL SINGH)  
SPECIAL DESIGNATED  
COURT, DELHI  
ASJ-03, WEST,  
TIS HAZARI COURTS

02.06.2020